

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C)..... of 2016
(CC No. 3639/2016)

(Arising out of impugned final judgment and order dated 31/08/2015
in MB No. 2538/2011 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

M/S MALAYAGIRI SANDAL WOOD OIL
DISTILLERY THROUGH ITS PARTNER

Petitioner(s)

VERSUS

STATE OF U.P. AND ORS.

Respondent(s)

(with appln. (s) for c/delay in filing SLP)

Date : 29/02/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. Pankaj Bhatia, Adv.
 Mr. Dhruv Surana, Adv.
 Ms. Bharti Tyagi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice on special leave petition as well as on
the prayer for interim relief, returnable within four
weeks.

(Rajni Mukhi)
Sr. P.A.

(Renu Diwan)
Court Master